

**15.02.2021:**

The bail petition no. 248/2021 filed u/s 439 CrPC on behalf of the accused Sri Chotelal Malla, Sri Jien Das, Sri Akhen Mandal and Sri Bipul Das @ Upakanta Das in connection with CIR No. 01/2021 u/s 9/35(8)/52 r/w Sec. 2 (16,21,35) of the WL(P) Act, 1972 dated 04.02.2021 is taken up as the case diary as called for is received.

Heard learned counsel for both the sides.

It has been submitted by the learned counsel for the petitioner that the accused are innocent and they were out for fishing on that night. According to him, they were in the confluence of Buroi and Brahmaputra river and were unaware of entering the KNP & TR.

Perused the case diary.

The accused were apprehended after the forest officials found them on two country boats at Gaitapu Anti-poaching Camp area in the 6th edition of the KNP & TR on 03.02.2021 at about 11 O'clock at night. Three mobile handsets along with the boats were seized from them.

The case diary reveals sufficient incriminating materials against the accused persons. The investigation of the case is still underway. Enlarging the accused persons on bail at this stage may hamper the investigation of the case or may help in tempering with the evidence. Hence the petition is rejected.

Return the case diary. The Misc. Case is disposed of accordingly.

Inform all concerned.



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